

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 770/MP/2025 along with IA No. 80/2025

Subject : Petition under Section 79 of the Electricity Act 2003, Regulation 15 of CERC, Conduct of Business Regulation and Regulation 42 and 44 of CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 seeking termination of the Connectivity and GNA and termination of the Power Purchase Agreement (PPA) dated 10.9.2021 along with Amendment thereof executed between Viento Renewables Private Limited and Solar Energy Corporation of India without any financial liability.

Petitioner : Viento Renewables Private Limited (VRPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.

Date of Hearing : **11.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vineet Gupta, Advocate, VRPL
Ms. Anisha Upadhyay, Advocate, CTUIL
Shri Manav Saluja, Advocate, SECI
Shri Rahul Ranjan, Advocate, SECI
Ms. Parinitoo Jain, Advocate, RUVNL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that as per the Record of Proceedings dated 19.5.2026, CTUIL was directed to file a brief note on the aspect of computation of bilateral transmission charges. However, the same is still awaited.

2. In response, the learned counsel for the Respondent/CTUIL sought more time to file an affidavit, instead of a note, on the above aspect.
3. The learned counsel for Respondent No. 3/RUVITL submitted that RUVITL has filed its reply in the matter.
4. Considering the submissions made by the learned counsels for the parties, the Commission allowed CTUIL to file the requisite information, on an affidavit, within two weeks, with a copy to the Petitioner, who may file their response within two weeks thereafter.
5. The Petition will be listed for hearing on **22.10.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

